

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 122 of 2020

IN THE MATTER OF:

G. A. Abimanyu Raja

...Appellant

Vs

Syndicate Bank & Anr.

....Respondents

Present:

For Appellant: Mr. Nipun Katyal, Advocate.

For Respondents:

ORDER

24.01.2020: Mr. Nipun Katyal, advocate submits that learned counsel for the Appellant Ms. Rohini Musa, Advocate representing the Appellant is in personal difficulty and could not make it to this Appellate Tribunal today. He seeks an adjournment.

The matter is adjourned on his request.

Post the appeal 'for admission (fresh case)' on **5th February, 2020.**

[Justice Bansi Lal Bhat]
Member (Judicial)

[Justice Venugopal M.]
Member (Judicial)

[Justice Anant Bijay Singh]
Member (Judicial)

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